

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-507

CP (CAA) No.-02/230/232/ND/2023 (2nd Motion)

IN THE MATTER OF:

Gladstone Merchants Pvt. Ltd. And Veepee
International Pvt. Ltd.

....Applicant

SECTION

U/s 230-232

Order delivered on 17.05.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Rakesh Kumar, PCS, Mr. Yuvraj Kaushik, CS
For the Respondent :
For the OL : Ms. Hemlata Rawat, Adv.
For the RD : Ms. Niharika Tanwar, Adv.

ORDER

Heard the submissions made by Authorized Representative of the Petitioner. Proxy counsel for the RD is present and sought a week days time to file their reply. Proxy counsel for the OL submitted that Petitioner has not yet replied to the quarry letter issued to them on 18.10.2022. Authorized Representative of the Petitioner assured that necessary compliance will be done within a week. No one is present on behalf of the Income Tax Department. List the matter on **07.06.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)